

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 23.11.2012

OA No. 770/2012

Mr. Rajendra Soni, counsel for applicant.

1. By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the impugned orders of reversion and recovery dated 19.03.2012, 10.12.2010 and 02.03.2009 be quashed and set aside and the applicant be allowed to work on the post of FGM-HS upon which he was working prior to passing the aforesaid orders.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a representation dated 24th September, 2012 (Annexure A/9) before the respondents, which is still pending for consideration. In view of this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 24th September, 2012 (Annexure A/9) by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 24th September, 2012 (Annexure A/9) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order. However, it is made clear that if the recovery has not yet been made from the applicant, the same shall not be made till the decision on the said representation.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)